## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES: Mr. Dharamdas Mehta

V/s. M/s. Meridian Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
3	Adv Prayanka Garden	Proposed Raspardants +20	portandin.
	ADV. PRADEEP BA	1 <del>762</del> 9.	AA.
3	Adv. Amorta Advocate	Perpondent	03
4.	Alv. Manisha	0 1	2 Hellopedis

## <u>Order</u>

## C.P. 31/397-398/CLB/MAH/2015

- 1. Both the sides are duly represented by their respective Ld. Counsels.
- 2. As per their statement a mutual settlement is in progress. Both the Ld. Advocates from the side of the Petitioner as well as the Respondent are hereby directed to place on records some evidence which corroborates their statement given in the court that settlement is expected at an early date.
- 3. The directions already given as per para 3 of interim order dated 05.08.2016 shall remain in operation.
- 4. Next date of hearing, as consented by both the sides, is fixed on 30.11.2016.

sd/-

Dated: 19.09.2016

Shri M.K. Shrawat Member (Judicial)